## NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH, NEW DELHI T A (AT) (Compt.) No. 18 of 2017 (Old Appeal No. 57 of 2016)

<u>IN THE MATTER OF:</u> The India Cements Ltd. Versus Competition Commission of India & Ors.

...Appellant.

...Respondents.

For Appellant: For Respondent:

## ORDER (Virtual Mode)

**<u>09.08.2021</u>** Registry has listed this matter along with other matters for renewal of Fixed Deposit Receipt/s.

The Fixed Deposit Receipt/s be renewed for one year with standing instructions to the Bank to continue to Auto-renew for same period. Before expiry of one year as mentioned above, Registry should still remind the Bank to Auto-renew for same period.

If in between, any judicial orders are passed, Registry can always take up the same with the Bank, accordingly.

> [Justice A.I.S. Cheema] The Officiating Chairperson

> > [Mr. V.P. Singh] Member (Technical)

Basant B./gc.